HIGH COURT OF DELHI: NEW DELHI

No.569/RG/DHC/2021 Dated: 19.08.2021

OFFICE ORDER

SUBJECT: SYSTEM OF HEARING OF CASES BEFORE DELHI DISTRICT COURTS WITH EFFECT FROM 24.08.2021.

In partial modification of this Court's Office Order No. 504/RG/DHC/2021 dated 12.08.2021 the Hon'ble Full Court has been pleased to order that physical hearings in the District Courts in Delhi shall resume in a graded manner with effect from 24.08.2021.

All the Principal District & Sessions Judges and Principal Judge, Family Court (HQs) shall prepare the roster of judicial officers in such a manner that every judicial officer holds physical court on alternate days w.e.f. 24.08.2021 while the others continue to hold courts through video-conferencing, as per the existing arrangement, on non-physical days. Thus, on any given day, 50% of the total strength of judicial officers shall hold the court physically while the remaining 50% shall hold the courts through virtual mode.

Endeavour shall be made to take up stay applications, bail applications and other miscellaneous urgent matters on physical days, wherever request to such effect is made.

The bail roster of Addl. Sessions Judges be prepared while ensuring that on a given day, at least one Addl. Sessions Judge sits physically. In addition to his regular board, such roster judge, shall also deal with fresh bail applications in those cases, where investigation is pending and the counsel has made a specific request for hearing the matter in physical court. Such bail applications shall, as far as possible, be disposed of by the same roster judge.

The earlier direction issued by this Court vide Office order No. 256/RG/DHC/2021 dated 08.04.2021 that no adverse orders shall be passed by the District Courts in Delhi in case of non-appearance of parties and/ or their counsel stands withdrawn w.e.f. 24.08.2021.

On physical hearing days, the Courts shall, wherever possible, permit hybrid/video conferencing hearing where a request to such effect is made by any of the parties and/ or their counsel.

All the Principal District & Sessions Judges and Principal Judge, Family Court (HQs) shall, in coordination with respective Bar Associations, issue directions to regulate entry and for compliance of norms related to covid-appropriate behaviour and social distancing by all concerned. The necessary arrangements for production of UTPs shall be made in coordination with Prison and Lock-up authorities.

In order to restrict the footfall, only those litigants shall be allowed entry into the Courtroom(s) whose appearance is recommended by their respective counsel or who are appearing in person or whose presence has been directed by the Court.

By Order

Sd/-

(Manoj Jain) Registrar General

Dated:19.08.2021

Endst. No.570-600/RG/DHC/2021

Copy forwarded for information & necessary action, if any, to:-

- 1. The Registrar Generals of all the High Courts in India.
- 2. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
- 3. All Principal District & Sessions Judges, Delhi.
- 4. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
- 5. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
- 6. The Secretary, Bar Council of India, New Delhi
- 7. The Secretary, Bar Council of Delhi, New Delhi
- 8. The Secretary, Supreme Court of India Bar Association, New Delhi
- 9. The Secretary, Delhi High Court Bar Association, New Delhi
- 10. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
- 11. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court
- 12. The Commissioner of Police, Delhi Police, Delhi.
- 13. The Director (Academics), Delhi Judicial Academy, Delhi.
- 14. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
- 15. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
- 16. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
- 17. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
- 18. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
- 19. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
- 20. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
- 21. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
- 22. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
- 23. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
- 24. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice / All Registrars/ OSDs/ Coordinator (DIAC).
- 25. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
- 26. The Joint Registrar, Registrar General's Secretariat
- 27. Private Secretaries to all Hon'ble Judges.
- 28. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.

- 29. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
- 30. Copy to be displayed on the Notice Board.
- 31. Guard file.

(Geetha Gopinathan)
Joint Registrar (RG Secretariat)